

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 485/TT/2014**

Subject : Truing up transmission tariff for 2009-14 tariff block and transmission tariff for 2014-19 tariff block for combined asset of System Strengthening Scheme for Eastern Region (ERSS) (Formerly part of Tala Supplementary Scheme) in Eastern Region.

Date of Hearing : 23.11.2015.

Coram : Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Bihar State Electricity Board Limited and 5 Others

Parties present : Shri S.K. Niranjana, PGCIL  
Shri S.S. Raju, PGCIL  
Shri Jasbir Singh, PGCIL  
Shri Anshul Garg, PGCIL  
Shri Rakesh Prasad, PGCIL  
Shri M.M. Mondal, PGCIL  
Shri S.K Venkatesan, PGCIL

**Record of Proceedings**

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for truing up of transmission tariff for 2009-14 tariff block and determination of transmission tariff for 2014-19 tariff block for Combined asset of System Strengthening Scheme for Eastern Region (ERSS) (Formerly part of Tala Supplementary Scheme) in Eastern Region;
- b) Final tariff for the instant assets was allowed vide order dated 16.5.2011 in



Petition No.276/2010; and

- c) The actual additional capital expenditure of ₹510 lakh was incurred during the tariff period 2009-14 against the approved capital expenditure of ₹490 lakh and ₹10 lakh is projected as additional capital expenditure during 2014-19 towards balance and retention payments.

2. In response to Commission's query regarding pending balance and retention payments, the petitioner submitted that the clarification regarding any payment pending on account of balance and retention will be submitted shortly. The Commission also observed that there are certain inconsistencies in the undischarged liabilities given in the tariff forms.

3. The Commission directed the petitioner to clarify whether any payment is pending on account of balance and retention on affidavit with copy to respondents by 1.12.2015. The Commission further observed that in case no information is filed within the due date, the matter shall be considered based on the available records.

4. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-  
(V. Sreenivas)  
Dy. Chief (Law)

